

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
NEW DELHI**

PRACTICE DIRECTION NO. 1/2015

The Hon'ble President is pleased to direct that henceforth, it will be obligatory for the petitioner in a Revision Petition to file the certified or attested true copies of (i) Complaint, Version of the Opposite Party and rejoinder, if any, (ii) Evidence, both oral as well as documentary, if any, and (iii) the orders passed by the Fora below.

The petitioner shall also file an affidavit stating therein that he has filed certified / attested true copies of the aforesaid pleadings, evidence and orders.

BY ORDER
Anil Srivastava
ANIL SRIVASTAVA

REGISTRAR

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
NEW DELHI**

PRACTICE DIRECTION NO. 2/2015

The Hon'ble President is pleased to direct that no reply to any Revision
Petition or First Appeal shall be accepted by the Registry.

BY ORDER
Anil Srivastava
ANIL SRIVASTAVA
REGISTRAR